

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

T.C.P No. 453/(MAH)/2017



CORAM: Present: SHRI B.S.V. PRAKASH KUMAR
MEMBER (J)

SHRI V. NALLASENAPATHY
MEMBER (T)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 23.06.2017

NAME OF THE PARTIES: SRI Projectss
V/s.
Latur Integrated Textile Park Pvt.Ltd.

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

S. No.	NAME	DESIGNATION	SIGNATURE
11	Arjun H. Mahesh Arjun H. Mahesh Kadam Arjun 1/b AKSHAY LAWS	Advocate	 

ORDER

TCP No. 453/ I&BP/NCLT/MB/MAH/2017

The Corporate Debtor side, none present. For the Certificate from the Bank is not available on the record, the Petitioner Counsel has been asked as to why the certificate from Bank has not been filed, to which, the Petitioner Counsel has submitted that the Bank has not provided certificate reflecting the last payment come from the debtor company, despite request has been made.

In view of this submission, it is hereby made clear, that Bankers are bound to provide Certificate as envisaged u/s.9 of Insolvency & Bankruptcy Code 2016, therefore, it is needless to give any independent direction directing the Bank to provide certificate as mentioned under section 9 of the Code.

Therefore, the Petitioner Counsel is hereby directed to produce the Bank Certificate as mentioned in clause (c) sub-section (3) of Section 9 of I&B Code within seven days hereof.

List this matter for hearing on 4.7.2017.

Sd/-
V. NALLASENAPATHY
Member (Technical)

Sd/-
B.S.V. PRAKASH KUMAR
Member (Judicial)